

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

225. IA/2666/2023 C.P. (IB)/1270(MB)2022

IN THE MATTER OF

Bank of Maharashtra

... Petitioner

Vs

Rajendra Narayanrao Gaikwad

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the FC: Adv. Rohit Giri (VC)

For the Respondent:

ORDER

IA/2666/2023:- The prayer in the present IA is to take on record the report of the RP. The same is taken on record. Ld. Counsel for the Respondent/Personal Guarantor may file the response to the report of the RP before the next date of hearing by serving an advance copy on the Counsel for the Petitioner. Adjourned to **30.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //